

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.73/MP/2022

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of compensation from the Respondent for deviation from the scheduled power under the Power Purchase Agreement dated 7.3.2019 entered into between the Petitioner and the Respondent.
- Date of Hearing : **11.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : DB Power Limited (DBPL)
- Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVNL)
- Parties Present : Shri Deepak Khurana, Advocate, DBPL
Ms. Swapna Seshadri, Advocate, NVVNL
Ms. Ritu Apurva, Advocate, NVVNL
Shri Karthikeyan M, Advocate, NVVNL
Shri Arvind Patle, NVVNL
Shri Vikas Kumar, NVVNL

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and the Respondent, NVVNL made their respective submissions in the matter.

2. Based on their request, the Commission permitted the parties to file their note of arguments/compilation of judgments, if any, within three weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)